Form 6

Tax compliance for undisclosed foreign asset [See rule 9(1)]

Form of declaration of undisclosed asset located outside India under section 59 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015

То,	Т	he Principa	al Commissioner/Commissioner	
Sir/	 Mad			
,				
		•	ke a declaration under section 59 of the Black Money (Un	9
	P	isseis) and	Imposition of Tax Act, 2015. I give below the necessary part	nculars:-
	1.	Name of t	he declarant	
	2.	Address:	Office	
			E-mailTelepho	one No
			Residence	
			E-mailTelepho	one No
	3.		t Account Number (PAN) AN is not held, please apply for PAN and quote here)	
	4.		Revised declaration d provide date of filing original declaration)	
	5.	Status of t	he declarant	
		(a) State	whether individual, HUF, firm, company etc.	
		(b) State	whether Resident/Non-Resident/Not ordinarily resident	
	6.	Whether a	nny Income-tax return has been filed? Yes/No. If Yes prov	ide the following details
		(a) Ass	t. Year for which last return filed	
		(b) Ass	essing Officer before whom filed, if above return filed in pa	per form
	7.	Statement	of undisclosed asset located outside India (as per annexure)
	8.	Total amo	unt of declaration of undisclosed asset located outside India	a Rs
	9.	Tax payab	ole thereon (@ 30% of item 8)	Rs
	10.	Penalty pa	ayable thereon (@ 30% of item 8)	Rs

	Sl							Date of Deposit (DD/MM/YYYY)						erial l halla		ber of	per of Amou					unt (Rs)			
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Score out whichever is not applicable.

Date.....

Statement of undisclosed assets located outside India

Description of assets declared (Use separate sheet in case of multiple assets in the same category)

1.	Banl	account	
	(a) (b) (c) (d) (e) (f) (g)	Account holder name(s) Account Number Account opening date Sum of all credits in the account Exister and at Walness are Polls 2	
2.	Imm	ovable property (attach valuation report)	
	(a) (b) (c) (d) (e) (f) (g) (h)	Country of location Name(s) under which held Date of acquisition Tatal acquisition agent	
3.	Jewe	llery (attach valuation report)	
	(a) (b)	Gold (I) Purity, Weight, Value (II) Purity, Weight, Value Diamond (1 carat or more) (I) Carat, Cut, Colour, Clarity (II) Carat, Cut, Colour, Clarity	, Value
	(c) (d)	(II) Carat, Cut, Colour, Clarity Diamond (less than 1 carat) and other precious stones Other precious metals	ValueValue
4.	Artis	stic work (attach valuation report)	
	(a) (b) (c) (d) (e)	Nature of artistic work Country of location Name(s) under which held Date of acquisition Cost of acquisition	

	(f)		of artistic work as estimated by the valuer	
	(g)		Market value as per Rule 3 de separate computation if different from (e) or (f))	
		(11001	de separate computation il different from (e) of (1))	
5.	Share	es and s	securities	
	(a)	Quote	ed shares and securities [Rule 3(1)(c)(I)]	
		(i)	Description of security/share	
			(A) Name of issuer	
			(B) Number of securities/shares	
			(C) Type of security/share	
		(ii)	Established securities market where quoted	
		(iii)	Country where securities market located	
		(iv)	Name(s) under which held	
		(v)	Cost of acquisition	
		(vi)	Date(s) of acquisition	
		(vii)	Value as determined under Rule 3(1)(c)(I)	
		(viii)	Date of valuation	
		(ix)	Fair Market value as per Rule 3	
			(Provide separate computation if different from (v) or (vii))	
	(b)	Unquo	oted equity share [Rule 3(1)(c)(II)] (attach valuation report)	
		(i)	Description of share	
			(A) Name of issuer	
			(B) Number of shares	
			(C) Type of share	
		(ii)	Country of location	
		(iii)	Name(s) under which held	
		(iv)	Cost of acquisition	
		(v)	Date(s) of acquisition	
		(vi)	Value as determined under Rule 3(1)(c)(II)	
		(vii)	Date of valuation	
		(viii)	Fair Market value as per Rule 3	
			(Provide separate computation if different from (iv) or (vi))	
	(c)	Unquo	oted shares and securities other than equity shares in a company [Rule 3(1)(c)(III	.)]
		(attach	n valuation report)	
		(i)	Description of share/security	
		•	(A) Name of issuer	
			(B) Number of securities/shares	
			(C) Type of security/share	
		(ii)	Country of location	
		(iii)	Name(s) under which held	
		\ ''		

	(v)	Date(s) of acquisition	
	(vi)	Value as determined under Rule 3(1)(c)(III)	
	(vii)	Date of valuation	
	(viii)	Fair Market value as per Rule 3	
		(Provide separate computation if different from (iv) or (vi))	
(6)	Any o	ther asset	
	(a)	Description of asset	
	(b)	Country of location	
	(c)	Name(s) under which held	
	(d)	Value as determined under Rule 3(1)	
	(e)	Date of valuation	
	(f)	Fair Market value as per Rule 3	
		(Provide separate computation if different from (d))	
(7)	Total f	air market value of all the assets declared	
(8)	Deduc	ction as per section 5 of the Act	
	(where	e part of asset acquired from income already assessed under	
	the Inc	come-tax Act) (to be provided in respect of each asset separately)	
(9)	Deduc	ction on account of investment made in the asset during the	
	previo	ous year relevant to the assessment year for which a notice	
	u/s 14	2/143(2)/148/153A/153C of the I.T. Act is issued	
(10)	Total f	fair market value of all the undisclosed assets declared (7-8-9)	
,		taken to item 8 of the form)	
			(Signature)
			(Name)
Place			(- 10)
Date			
NOTEC:			

NOTES:

(iv)

Cost of acquisition

- 1. If the total amount of tax payable is not paid before 31st December 2015, the declaration will be treated as void and shall be deemed never to have been made.
- 2. If the declaration is made by misrepresentation or suppression of facts it shall be void and shall be deemed never to have been made.